

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No. 207 – IA/579(AHM)2021
ITEM No. 208 – IA/635(AHM)2021
ITEM No. 209 – IA/397(AHM)2024
In
IA/635(AHM)2021
ITEM No. 210 – IA/398(AHM)2024
In
IA/579(AHM)2021
In
CP(IB) 72 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Ramniklal S Gosalia & Co
V/s
Sterling Lam Ltd

.....Applicant

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Advocate in (IA/397/2024 & 398/2024)
For the Respondent: Mr. Prateek Thakkar, Advocate in (IA/579/2021& IA/635/2021)

ORDER
(Hybrid Mode)

IA/397(AHM)2024 & IA/398(AHM)2024

Additional affidavit has been filed by the applicant in both the aforementioned applications under diary No. 3729 and 3728 dated 06.05.2024 which are taken on record. From the record, it is seen that there are 20 respondents in both the matters.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notice be issued in both the matters to the Respondents returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Respondents are directed to file reply within a week

from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

From the record it is seen that no affidavit of service has been filed for service of this application upon the all the respondents. Learned Counsel is directed to place the affidavit of service on record. Learned Counsel seeks and granted 10 days to comply with the order.

Re-list on 21.08.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
PRAVEEN GUPTA
MEMBER (JUDICIAL)